

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR ANIL LAXMAN PANSARE

Petition(s) for Special Leave to Appeal (Crl.) No(s).
8490-8491/2018

MUTTAN

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

Date : 25-03-2019 These petitions were called on for hearing today.

For Petitioner(s)

Ms. Vanshaja Shukla, Adv.
Ms. Rachna Gandhi, Adv.

For Respondent(s)

Mr. Rohit K. Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

Sole respondent is duly represented. Ld. Counsel for the sole respondent requests for complete set of pleadings and seeks time for filing counter affidavit. Ld. Counsel for the petitioner is directed to serve complete set of pleadings within one week.

Being criminal matter, Registry to process the matter for listing before the Hon'ble Court, as per rules. Counter affidavit may be filed in the meantime.

ANIL LAXMAN PANSARE
Registrar